

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 303/MP/2023**

Subject : Petition under Section 79 (1)(b) and (f) read with Section 62 of the Electricity Act, 2003, seeking Specific Performance of agreement with Jammu and Kashmir State Power Development Corporation Limited.

Petitioner : Haryana Power Purchase Centre

Respondents : JKSPDCL

Date of Hearing : **14.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Akash Lamba, Advocate, HPPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed seeking specific performance of the Respondent to supply power from Baglihar Hydro Electric Project (BHEP) (75 MW from BHEP Stage-I plus 270 MW from BHEP Stage-II) as mutually agreed between the parties. Accordingly, the learned counsel made detailed oral submissions and prayed that the Petition may be admitted.

2. On a query by the Commission as to why the Petitioner had not signed a formal/common PPA for the additional power, the learned counsel for the Petitioner clarified that despite several communications, there has not been any response, from the Respondent. He also submitted that the Respondent has also not complied with the directions of the Ministry of Power, GOI, for the execution of PPA, with regard to the scheduling of the additional power.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Admit and Issue notice to the Respondent;
- b) The Petitioner shall submit the following additional information after serving a copy on the Respondent on or before **19.3.2024**:
  - (i) *The order of the State Commission (HERC) with regard to approval for procurement of additional power of 75 MW from BHEP stage-I and 270 MW from BHEP stage-II;*
  - (ii) *Copy of the directions of the MOP, GOI to the Respondent for execution of the PPA for additional power.*



4. The Respondent is permitted to file its reply, on or before **5.4.2024**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **17.4.2024**. The parties shall complete their pleadings within the due dates mentioned, and no extension of time shall be granted.

5. The Petition shall be listed for hearing on **20.5.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

